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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5927/2021 & CM APPL. 18696/2021

YASMIN KATARIA MINOR THROUGH NATURAL GUARDIAN
NAMELY SHALU KATARIA & ANR. Petitioner

Through Mr.Bharat Malhotra with Mr.Siddhant
Rai Sethi, Advs.

versus

STATE OF NCT OF DELHI & ORS. Respondent

Through Mr.Anuj Aggarwal, ASC with
Ms.Ayushi Bansal,Adv for R-1 & 5.

Mr.Chetan Sharma, ASG with Mr.Kirtiman Singh,
CGSC, Mr.Waize Ali Noor, Mr.Tabu Yasin, Advs
for R-2.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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29.07.2021

1. Though no counter affidavit has been filed, learned counsel respondent nos.1 & 5 prays for time to obtain instructions as to whether the immediate grievance of the petitioner for grant of compensation can be redressed expeditiously.
2. At request, list on 26.08.2021.
3. Learned counsel respondent nos.1 & 5 also prays for and is granted further three weeks' time to file their counter affidavits. Rejoinder thereto, if any, be filed within one week thereafter.

REKHA PALLI, J

JULY 29, 2021/sr